	Grand Total		32812961	9398655	15581255
	Prayas-Prachya Shodh Peet Samiti	Special School for MR	0	_	314887
		Vocational Rehabilitation Centre for Disabled	0	_	305255
UDAIPUR	Narayan Sewa Sansthan	CBR Programme	0	48960	375300
	• •	Maintenance of Hostel for MR Children	or —	28800	377640
	Tapovan Manovikas Vidyalaya	Construction of Hostel	_	-	250000
NAGAR	Andh Vidyalaya Samiti	•	449051	3416340	3409313
SRIGANGA-	LKC Sri Jagdamba	Construction of School/ Hostel Building	_	200000	100000
SIROHI	Nab Pheroze and Noshir Merwanji Rehabilitation Centre for the Blind	Maintenance of Hostel for Blind	or —	~-	56520
	Tagore Gramin Utthan Samiti	VTC for Disabled (Chittorgarh)			197573
		Education cum VTC for Handicapped	_	108811	625320
	Shardhalaya Ashram Samiti	CBR Programme			184437
KOTA	Badhit Bal Vikas Kendra	Hostel and VTC for Deaf	· –	-	289800
AUAHDOF	Jodhpur Badhir Kalyan Samiti	Vocational Rehabilitation Centre for Deaf & Dumb		~-	47520
District	Name of the organisation	Name of the Project 199	9-2000	2000-01	2001-02

Special courts for speedy disposal of cases of SCs/STs in Andhra Pradesh

2755, DR. DASARI NARAYANA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether exclusive special courts under the Protection of Civil rights Act, 1955 and the Prevention of Atrocities on Scheduled Castes

and Scheduled Tribes Act, 1989 have been set up in the State of Andhra Pradesh for speedy disposal of cases pertaining to SCs and STs in the State;

- (b) if so, details thereof, district-wise;
- (c) the number of cases disposed of by these courts during the last two years, year-wise; and
- (d) the number of cases pending in such courts as on 31st May, 2002?

THE MINISTER OF STATE INTHE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYABRATA MOOKHERJEE): (a) and (b) Yes, Sir. Exclusive Special Session Courts are functioning in the districts of Chittoor, Guntur and Secundrabad, besides 22 Special Mobile Courts functioning in all the Districts except Hyderabad.

(c) The number of cases disposed of by these courts during last two calendar years, year-wise, are given below:—

Year	Cases under the Protection of Civil Rights Act, 1955	Cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989
2000	183	380
2001	244	817

(d) The number of cases pending upto 31.12.2001, were 215 cases under the Protection of Civil Rights Act, 1955 and 2434 cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. The State Government has apprised that the requisites information with effect form 01.01.2002 to 31.05.2002 is yet to be received.

Complaints of irregularities against Chief Executives of NMDFC

2756. SHRI R.S. GAVAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether complaints of irregularities and corruption against Chief Executives and senior Officers of National Minorities Development and